GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3425
ANSWERED ON:18.03.2013
IDENTIFICATION OF POLLUTING CLUSTERS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of highly polluting industries in the country, State-wise including Andhra Pradesh;
- (b) whether some highly polluting industries are not following pollution control standards set by the respective State Pollution Control Boards (SPCBs);
- (c) if so, whether any penalties have been imposed on such industries;
- (d) if so, whether the pollution caused by such industries is periodically analysed by the SPCBs; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(b) The Central Pollution Control Board (CPCB) in coordination with State Pollution Control Boards (SPCBs) have identified 17 categories of highly polluting industries in the country. Out of these 3172 highly polluting industries, 327 industries are closed and 2249 industries have provided pollution control facilities to comply with the standards prescribed by the SPCBs. Five hundred ninety six (596) industries are not meeting with the environmental standards. In case of Andhra Pradesh, out of 466 highly polluting industries, 31 industries are closed, 78 industries are non- complaint and 357 industries are in compliance. State-wise distribution of highly polluting industries has been given in the Annexure-I.

(c) to(e) SPCBs based on the extent of the violation, have fixed norms for seeking bank guarantees to be provided by the industries and these bank guarantees are forfeited if, industries do not meet with the norms. The SPCBs on annual basis are granting consents to the 17 categories of highly polluting industries as well as for other polluting industries classified as 'Red' category. The Boards have also fixed inspection and monitoring frequency for verifying compliance with reference to the prescribed pollution control norms. A statement on directions issued under section 33A in Water (Prevention and Control of Pollution) Act, 1974 and section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 during the last three year and in the current year against the non-complying industries is given in the Annexure-II.